

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A./00711/2018
Date of Order : 24-07-2018

Between :

T.VenkateswaraRao S/o T.Narasimha Rao,
Aged about 53 years, Gr. 'B',
Occ : Junior Works Manager,
Ordnance Factory Medak,
Yeddu-mailaram, Sangareddy District.Applicant

AND

1. Union of India rep by its Secretary,
Ministry of Defence, Sena Bhavan,
New Delhi.
2. The Director General and Chairman,
Ordnance Factory Board,
10/A, SK Bose Road, Kolkata-700001.
3. The Senior General Manager,
Ordnance Factory Medak,
Yeddu-mailaram, Sangareddy (TS). ...Respondents

Counsel for the Applicant: Dr. A Raghu Kumar

Counsel for the Respondents : Mr. B.Gayathri Varma, Addl.CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Heard Dr A. Raghu Kumar, learned counsel appearing for the applicant and Mrs. B. Gayathri Varma, learned Addl Central Govt., Standing Counsel for Respondents.

2. On the ground that the applicant submitted fake bills relating to a particular Hotel in which he allegedly stayed, in connection with the official duties, a charge memo under Rule-14 of CCS (CCA) Rules was issued, an enquiry was conducted and in the enquiry he was found guilty. The Disciplinary Authority, on receiving the enquiry report, imposed major penalty of “one stage reduction for period of one year with cumulative effect”. Aggrieved by the said order, the applicant preferred an appeal and the appeal is pending with the Competent Authority. It is submitted by the learned counsel appearing for the applicant that without taking steps to dispose of the appeal, the Disciplinary Authority is trying to implement the punishment order passed against the applicant.

3. Mrs. B. Gayathri Varma, learned Standing Counsel for Respondents seeks time to file reply.

4. Having regard to the issue involved in the OA, we are inclined to dispose of the present OA with the consent of both the learned counsel without going into merits of the case. The 2nd Respondent is therefore directed to get the appeal disposed of within a period of three months from the date of receipt of a copy of this order. The Respondents are further directed not to takes any further steps by giving effect to the punishment order passed against the applicant till the disposal of the appeal.

5. The Original Application is disposed of with the above direction at the

admission stage.

6. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 24th July, 2018.
Dictated in Open Court.

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